Hindu, Delhi, 06/02/2026
Page No: 14, Size: 18.94cm × 22.30cm

NHRC notice over alleged exploitation, forced religious conversion of women at gyms

Ishita Mishra
NEW DELHI

The National Human Rights Commission (NHRC) on Wednesday issued notice to the Chief Secretaries of all States and Union Territories, the Union Ministry of Youth Affairs and Sports, and the Sports Authority of India over allegations of exploitation and forced religious conversion of women at gyms and fitness centres.

The notice was issued by NHRC member Priyank Kanoongo who said that numerous cases of sexual exploitation of women targeted by trainers in gyms and fitness clubs had come to light from various places across the country.

NHRC asks Chief Secretaries of States, Union Territories to form guidelines for gym establishments

"Additionally, from a health perspective as well, substandard food supplements and uncontrolled physical activities also pose a threat to human life. Therefore, notices have been issued to all State governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the establishment/operation of gyms/fitness centers. So that steps can be taken in the direction of controlling unethical activities in this sector," he wrote on X.

The notice came on the complaint filed by a Mirzapur (Uttar Pradesh) resident who alleged that an organised racket was being run under the cover of a gym and fitness centre to target young women for exploitation and forced religious conversion. The complainant cited media reports and also alleged that police were hand in glove with the activities. Terming police's involvement as "abuse of authority, failure of law enforcement, and violation of human rights, women's safety, and religious freedom", the complainant sought the intervention of the Commission.

Taking cognisance of the complaint under Section 12 of the Protection of Human Rights Act, 1993, the Bench directed the Chief Secretaries of all States and Union Territories to form guidelines and standards for gym establishments/fitness centres etc., in the State.

The Sunday Guardian, Delhi, 06/02/2026
Page No: 6, Size: 15.40cm × 18.57cm

NHRC seeks reports from States on gym regulation amid sexual exploitation cases

TDG NETWORK
NEW DELHI

The National Human Rights Commission (NHRC) has taken cognisance of rising concerns around gyms and fitness centres across India, particularly allegations of sexual exploitation and health risks linked to unregulated practices.

Acting on multiple complaints, the Commission has issued notice to all State governments, the Ministry of Sports and Youth Affairs, and sports authorities concerned, seeking detailed information on existing rules and guidelines governing the establishment and operation of gyms and fitness clubs.

Member of the National Human Rights Commission Priyank Kanoongo said several disturbing cases have emerged from different parts of the country. "Numerous cases of sexual exploitation of women/girls/adolescent girls targeted by trainers in gyms and fitness clubs have come to light at various places across the country," he stated, highlighting the vulnerability of young women and minors in poorly regulated fitness spaces.

Priyank Kanoongo

Beyond safety concerns, Kanoongo also flagged serious health risks associated with the sector. He noted that the use of substandard food supplements and engagement in uncontrolled physical activities pose a direct threat to human life. "Additionally, from a health perspective as well, substandard food supplements and uncontrolled physical activities also pose a threat to human life," he said.

The NHRC has sought comprehensive inputs from authorities to assess whether adequate regulatory mechanisms are in place. "Therefore, notices have been issued to all state governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the establishment/operation of gyms/fitness centres. So that steps can be taken in the direction of controlling unethical activities in this sector," he said.

Hindustan, Delhi, 06/02/2026
Page No: 10, Size: 17.09cm × 18.89cm

जिम में यौन शोषण को लेकर राज्यों को नोटिस

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग ने जिम और फिटनेस सेंटरों में यौन शोषण की बढ़ती घटनाओं का संज्ञान लिया है। मामले में आयोग ने सभी राज्य सरकारों, केंद्रीय खेल मंत्रालय और संबंधित नियामक प्राधिकरणों को नोटिस जारी कर मौजूदा मान्यता, पंजीकरण और संचालन नियमों पर विस्तृत रिपोर्ट तलब की है।

एनएचआरसी ने जिमों में खराब गुणवत्ता वाले सप्लीमेंट के उपयोग और जोखिम भरे प्रशिक्षण तरीकों पर भी गंभीर चिंता जताई है। आयोग के सदस्य प्रियांक कानूनगो ने कहा कि कई स्थानों पर जिम और फिटनेस क्लबों में प्रशिक्षकों द्वारा महिलाओं के यौन शोषण के मामले सामने आए हैं। उन्होंने कहा कि स्पष्ट नियमों और दिशानिर्देशों के अभाव में कई फिटनेस सेंटर युवा महिलाओं और नाबालिगों की सुरक्षा के लिहाज से बेहद संवेदनशील बनते जा रहे हैं। आयोग ने संबंधित अधिकारियों से मौजूदा नियामक तंत्र का आकलन कर विस्तृत रिपोर्ट मांगी है, जिससे इस तरह की घटनाओं को रोकने के लिए जरूरी कदम उठाए जा सकें।

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Delhi, 06/02/2026

Page No: 11, Size: 18.23cm × 4.07cm

ओटीटी फिल्म घूसखोर पंडत के नाम पर विवाद, प्रसारण मंत्रालय को नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने ओटीटी फिल्म के शीर्षक 'घूसखोर पंडत' को लेकर जाति विशेष को बदनाम करने के आरोपों के संबंध में सूचना एवं प्रसारण मंत्रालय को नोटिस जारी किया है। आयोग के समक्ष दायर शिकायत में कहा गया है कि वेब प्लेटफॉर्म पर रिलीज होने वाली फिल्म का शीर्षक नकारात्मक रूढ़ियों को बढ़ावा देता है और एक मान्यता प्राप्त सामाजिक समूह को अपमानित करता है। आयोग ने मंत्रालय को दो सप्ताह के भीतर की गई कार्रवाई की रिपोर्ट आयोग को सौंपने को कहा है। यह शिकायत संजीव नेवार ने दायर की है, जो 'जेम्स ऑफ बॉलीवुड' के संस्थापक हैं। शिकायत में आरोप लगाया गया है कि 'घूसखोर पंडत' नामक फिल्म में जातिवादी और भेदभावपूर्ण सामग्री है। यह फिल्म नेटफ्लिक्स पर रिलीज होने वाली है, हालांकि कंपनी की ओर से इस पर कोई तत्काल प्रतिक्रिया नहीं आई है। एजेंसी

NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala, Delhi, 06/02/2026

Page No: 17, Size: 4.55cm × 9.21cm

मानवाधिकार आयोग ने जिम नियमों पर राज्यों से रिपोर्ट मांगी

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने देश भर में जिम और फिटनेस केंद्रों को लेकर बढ़ती चिंताओं का संज्ञान लिया है। यह कदम जिमों में यौन शोषण और अनियमित गतिविधियों के कारण पैदा स्वास्थ्य जोखिमों के मद्देनजर उठाया गया है।

आयोग ने सभी राज्य सरकारों, खेल एवं युवा मामलों के मंत्रालय और संबंधित खेल प्राधिकरणों को नोटिस जारी कर जिम और फिटनेस क्लबों की स्थापना और संचालन को नियंत्रित करने वाले मौजूदा नियमों और दिशानिर्देशों के बारे में विस्तृत जानकारी मांगी है। एनएचआरसी के सदस्य प्रियांक कानूनगो ने कहा, देश के विभिन्न हिस्सों से कई परेशान करने वाले मामले सामने आए हैं। देश भर में कई जगहों पर जिम और फिटनेस क्लबों में प्रशिक्षकों की ओर से महिलाओं के यौन शोषण के कई मामले सामने आए हैं। एजेंसी

Source: https://www.moneycontrol.com/news/india/nhrc-issues-notice-to-centre-states-over-alleged-sexual-exploitation-religious-conversion-in-gyms-13814060.html

NHRC issues notice to Centre, states over alleged sexual exploitation, religious conversion in gyms

Among the matters that triggered wider scrutiny is a complaint from Uttar Pradesh's Mirzapur district. Filed on January 28 by Aniruddha Keshre of Madhya Pradesh, it alleges that an "organised racket" was being run "under the cover of a gym and fitness centre" to target young women for "exploitation and forced religious conversion".
What were once scattered complaints about misconduct inside neighbourhood gyms have now converged into a nationwide human rights concern.
The National Human Rights Commission (NHRC) has taken note of rising unease around fitness centres, with allegations ranging from sexual exploitation to unsafe and unregulated practices.
Acting on several representations, the Commission has issued notices to all State governments, Union Territories, the Ministry of Sports and Youth Affairs, and sports authorities, asking them to spell out what rules, policies or registration norms exist for gyms and fitness clubs.
NHRC member Priyank Kanoongo said the issue was no longer isolated. "Numerous cases of sexual exploitation of women/girls/adolescent girls targeted by trainers in gyms and fitness clubs have come to light at various places across the country," he stated, pointing to the vulnerability of young women and minors in loosely monitored spaces.
Beyond personal safety, Kanoongo also drew attention to the physical dangers linked to unregulated training and questionable products. "Additionally, from a health perspective as well, substandard food supplements and uncontrolled physical activities also pose a threat to human life," he said.
The Commission, he added, has called for information so that "steps can be taken in the direction of controlling unethical activities in this sector".
A complaint from Mirzapur
Among the matters that triggered wider scrutiny is a complaint from Uttar Pradesh's Mirzapur district. Filed on January 28 by Aniruddha Keshre of Madhya Pradesh, it alleges that an "organised racket" was being run "under the cover of a gym and fitness centre" to target young women for "exploitation and forced religious conversion".
Citing media reports, the complainant claimed that several women were allegedly targeted and further alleged that a "police personnel was directly involved".
Such claims, the proceedings note, raise concerns about "abuse of authority, failure of law enforcement and violation of human rights, women's safety and religious freedom".
The plea before the Commission sought "an independent and impartial investigation, protection and rehabilitation of victims, strict action against the involved police personnel, and formulation of nationwide guidelines and regulatory oversight for gyms and fitness centres to prevent such exploitation".
A bench of the NHRC, presided over by Kanoongo, has "taken cognisance" of the complaint under Section 12 of the Protection of Human Rights Act, 1993, observing that the allegations, prima facie, appear to be "violations" of the human rights of the victims.
Advertisement
What the NHRC has asked for
The Commission's registry has directed that notices be sent to the chief secretaries of all States and Union Territories, seeking reports on "guidelines/ policy/ registration norms and standards for gym establishment/ fitness centres, etc".

At the central level, a notice has gone to the “secretary, Ministry of Youth Affairs and Sports, Department of Sports, with directions to submit a report regarding any guidelines/ policy/ registration norms for gyms/ fitness centres etc”. The director general of the Sports Authority of India has also been asked to provide details on specifications and licensing requirements for opening a gym or fitness centre.

Closer to the ground, a copy of the Mirzapur complaint has been forwarded to the district magistrate and superintendent of police with directions to have the allegations inquired into and to submit a report. Responses from all authorities have been sought within two weeks for the Commission’s consideration.

Together, the accounts reveal a picture of a sector under intense scrutiny, as concerns about safety, dignity and health inside fitness spaces push the NHRC to examine whether stronger oversight is urgently needed.

Pameya, Online News, 06/02/2026

Source: https://www.prameyanews.com/nhrc-seeks-reports-from-states-including-odisha-on-gym-regulation-amid-sexual-exploitation-and-health-risk-issue

NHRC seeks reports from states, including Odisha, on 'Gym Regulation Amid Sexual Exploitation and Health Risk Issue.'

The National Human Rights Commission (NHRC) has raised concerns about unregulated gyms and fitness centers across India, following a series of complaints regarding sexual exploitation and health risks.
New Delhi, February 5: The National Human Rights Commission (NHRC) has raised concerns about unregulated gyms and fitness centers across India, following a series of complaints regarding sexual exploitation and health risks. In response, the NHRC has issued notices to all state governments, including Odisha, the Ministry of Sports and Youth Affairs, and relevant sports authorities, seeking detailed reports on the existing regulations governing gyms and fitness centers.
Priyank Kanoongo, Member of the NHRC, highlighted troubling cases of sexual exploitation in gyms. "There have been numerous reports of sexual exploitation of women, girls, and adolescent girls by trainers in gyms and fitness clubs across the country," he said, pointing out the increased vulnerability of young women and minors in inadequately regulated fitness environments.
Kanoongo also raised alarms about serious health risks in the sector. He emphasized that the use of substandard food supplements and unmonitored physical practices could endanger lives. "Substandard food supplements and uncontrolled physical activities pose a significant threat to public health," he added.
The NHRC is calling for comprehensive reports from the relevant authorities to determine whether existing regulatory measures are sufficient. "Notices have been issued to state governments, the Ministry of Sports and Youth Affairs, and sports authorities to provide information on the rules governing the establishment and operation of gyms and fitness centers, so that steps can be taken to curb unethical practices in this sector," said Kanoongo.
Earlier, on January 8, the Central Government appointed senior Indian Police Service (IPS) officers Anand Swaroop and Anupama Nilekar Chandra to key roles in the Ministry of Home Affairs (MHA) and NHRC. These appointments were approved by the Appointments Committee of the Cabinet (ACC), chaired by Prime Minister Narendra Modi.

Hans India, Online News, 06/02/2026

Source: https://www.thehansindia.com/amp/andhra-pradesh/alleging-breakdown-of-law-and-order-in-ap-ysrcp-moves-nhrc-1045676

Alleging 'breakdown of law and order' in AP, YSRCP moves NHRC

YSRCP on Wednesday approached the National Human Rights Commission (NHRC), seeking an urgent probe into attacks on the residences of former ministers Ambati Rambabu and Jogi Ramesh, the murder of a Dalit in Palnadu, and assaults on party leaders in Andhra Pradesh.

A high-level YSRCP delegation met NHRC chairperson Justice V Ramasubramanian in New Delhi and submitted a detailed complaint, alleging that the state was witnessing a complete breakdown of law and order under the Chandrababu Naidu-led government. The leaders accused the ruling TDP of encouraging violence against opposition leaders and suppressing dissent through coordinated attacks.

The delegation submitted video and photographic evidence, claiming that TDP workers were behind the incidents and that there were deliberate attempts to physically eliminate YSRCP leaders. They urged the NHRC to intervene immediately to curb what they termed anarchic and unconstitutional governance in the State. The YSRCP leaders alleged that attacks on Dalits had increased and accused the police of acting as mute spectators.

The delegation comprised MPs Y V Subba Reddy, P Midhun Reddy, M Gurumoorthy, Golla Babu Rao, Meda Raghunath Reddy, Subhash Chandra Bose, Ayodhya Rami Reddy, Tanuja Rani, former minister Adimulapu Suresh, MLC Israel and MLA Chandrasekhar and SC Cell president Sudhakar Babu.

Madhyamam, Online News, 06/02/2026

Source: https://madhyamamonline.com/india/sexual-harassment-complaints-nhrc-issues-notices-to-fitness-centres-1492390

Sexual harassment complaints: NHRC issues notices to fitness centres

New Delhi: The National Human Rights Commission has issued notices to gyms and fitness centres over unhealthy practices in such establishments. The commission has sent notices to state chief secretaries and the Union Ministry of Youth Affairs.

This action has been taken after receiving widespread complaints from gyms. Commission member Priyank Kanunge said that the Human Rights Commission has received complaints of serious crimes, including sexual harassment, being committed in many gyms in the country. The commission has directed that information regarding the laws and guidelines related to gyms and fitness centres be shared.

The intervention of the Human Rights Commission comes after allegations were made a few days ago that several women were being used for sexual and related activities in a gym in Mirzapur, Uttar Pradesh.

The News Mill, Online News, 06/02/2026

Source: https://thenewsmill.com/2026/02/nhrc-requests-state-reports-on-gym-regulation-amid-exploitation-and-health-concerns/

NHRC requests state reports on gym regulation amid exploitation and health concerns

The National Human Rights Commission (NHRC) has addressed increasing concerns related to gyms and fitness centres across India, particularly regarding allegations of sexual exploitation and health hazards caused by unregulated practices.

In response to multiple complaints, the NHRC has issued notices to all state governments, the Ministry of Sports and Youth Affairs, and relevant sports authorities. The Commission seeks comprehensive information on the existing rules and guidelines governing the establishment and operation of gyms and fitness clubs.

Priyank Kanoongo, a member of the National Human Rights Commission, remarked that several troubling cases have surfaced nationwide. "Numerous cases of sexual exploitation of women/girls/adolescent girls targeted by trainers in gyms and fitness clubs have come to light at various places across the country," he said, emphasising the vulnerability of young women and minors in insufficiently regulated fitness environments.

In addition to safety issues, Kanoongo expressed concern over serious health risks in the sector, noting that "substandard food supplements and uncontrolled physical activities also pose a threat to human life."

The NHRC has requested detailed responses from authorities to evaluate whether regulatory mechanisms are sufficient. "Therefore, notices have been issued to all state governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the establishment/operation of gyms/fitness centres. So that steps can be taken in the direction of controlling unethical activities in this sector," he added.

On January 8, the Central government appointed senior Indian Police Service officers Anand Swaroop and Anupama Nilekar Chandra to prominent positions within the Ministry of Home Affairs and the NHRC, respectively. These appointments were approved by the Appointments Committee of the Cabinet, chaired by Prime Minister Narendra Modi, following a recommendation from the Ministry of Home Affairs.

The Department of Personnel and Training officially announced the appointments on January 8.

Source: https://www.aninews.in/news/national/general-news/nhrc-seeks-reports-from-states-on-gym-regulation-amid-sexual-exploitation-cases-health-risks-concerns20260205162622/

NHRC seeks reports from States on gym regulation amid sexual exploitation cases, health risks concerns

New Delhi [India], February 5 (ANI): The National Human Rights Commission (NHRC) has taken cognisance of rising concerns around gyms and fitness centres across India, particularly allegations of sexual exploitation and health risks linked to unregulated practices.

Acting on multiple complaints, the Commission has issued notice to all State governments, the Ministry of Sports and Youth Affairs, and sports authorities concerned, seeking detailed information on existing rules and guidelines governing the establishment and operation of gyms and fitness clubs.

Member of the National Human Rights Commission Priyank Kanoongo said several disturbing cases have emerged from different parts of the country. "Numerous cases of sexual exploitation of women/girls/adolescent girls targeted by trainers in gyms and fitness clubs have come to light at various places across the country," he stated, highlighting the vulnerability of young women and minors in poorly regulated fitness spaces.

Beyond safety concerns, Kanoongo also flagged serious health risks associated with the sector. He noted that the use of substandard food supplements and engagement in uncontrolled physical activities pose a direct threat to human life. "Additionally, from a health perspective as well, substandard food supplements and uncontrolled physical activities also pose a threat to human life," he said.

The NHRC has sought comprehensive inputs from authorities to assess whether adequate regulatory mechanisms are in place. "Therefore, notices have been issued to all state governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the establishment/operation of gyms/fitness centres. So that steps can be taken in the direction of controlling unethical activities in this sector," he said.

Earlier on January 8, the Central government appointed senior Indian Police Service (IPS) officers Anand Swaroop and Anupama Nilekar Chandra to key posts in the Ministry of Home Affairs (MHA) and the National Human Rights Commission (NHRC), respectively. Appointments Committee of the Cabinet (ACC), chaired by Prime Minister Narendra Modi, approved these appointments following a proposal from the Ministry of Home Affairs.

The appointments were officially announced through an order issued by the Department of Personnel and Training (DoPT) late on January 8. (ANI)

Source: https://www.thehindu.com/news/national/nhrc-issues-notice-over-allegations-of-exploitation-forced-religious-conversion-of-women-at-gyms/article70596362.ece

NHRC issues notice over allegations of exploitation, forced religious conversion of women at gyms

The Commission directs Chief Secretaries of States, Union Territories to form guidelines/policy/registration norms and standards for such establishments

The National Human Rights Commission (NHRC) on Wednesday (February 4, 2026) issued notice to the Chief Secretaries of all States and Union Territories, the Union Ministry of Youth Affairs and Sports (MYAS), and the Sports Authority of India (SAI) over allegations of exploitation and forced religious conversion of women at gyms and fitness centres.

The notice was issued by NHRC member Priyank Kanoongo who said that numerous cases of sexual exploitation of women targeted by trainers in gyms and fitness clubs have come to light from various places across the country.

“Additionally, from a health perspective as well, substandard food supplements and uncontrolled physical activities also pose a threat to human life. Therefore, notices have been issued to all state governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the establishment/operation of gyms/fitness centers. So that steps can be taken in the direction of controlling unethical activities in this sector,” he wrote on X.

The notice came on the complaint filed by a Mirzapur (Uttar Pradesh) resident who alleged that an organised racket was being run under the cover of a gym and fitness centre to target young women for exploitation and forced religious conversion. The complainant cited media reports and also alleged that police were hand in gloves in the activities. Terming police’s involvement as “abuse of authority, failure of law enforcement, and violation of human rights, women’s safety, and religious freedom”, the complainant sought the intervention of the Commission.

Taking cognisance of the complaint under Section 12 of the Protection of Human Rights Act, 1993, in the matter, the Bench directed the Chief Secretaries of all States and Union Territories to form guidelines/policy/registration norms and standards for gym establishments/fitness centres etc., in the State.

It also directed the Secretary of MYAS to submit a report regarding any guidelines/policy/registration norms for the gyms/fitness centres etc.

The authorities have been asked to submit a response within two weeks for perusal of the Commission.

Hans India, Online News, 06/02/2026

Source: https://www.thehansindia.com/news/national/mp-nhrc-seeks-reports-on-guidelines-on-operation-of-gyms-and-fitness-centres-1045822

MP: NHRC seeks reports on guidelines on operation of gyms and fitness centres

Bhopal: The National Human Rights Commission's (NHRC) member Priyank Kanoongo said on Thursday that the Commission has issued notices to all state governments, the Ministry of Sports and Youth Affairs, and sports authorities, summoning information regarding the rules and guidelines related to the operation of gyms and fitness centres.

He stated that the Commission has received several complaints regarding the sexual exploitation of women and minor girls targeted by trainers in gyms and fitness clubs in various parts of the country.

"Numerous cases of sexual exploitation of women, including minor girls targeted by trainers in gyms and fitness clubs, have come to light at various places across the country. Complaints of substandard food supplements and uncontrolled physical activities, which pose a threat to human life, have also been received," Kanoongo told IANS during his visit to Bhopal on Thursday.

Source: https://openthemagazine.com/india/why-nhrc-is-cracking-down-on-indias-unregulated-gyms

Why NHRC Is Cracking Down on India's Unregulated Gyms

The NHRC has sought reports from states over sexual exploitation and health risks in gyms, highlighting regulatory gaps and calling for stricter oversight to protect women, minors, and fitness enthusiasts
With fitness culture booming across India, gyms and training centres have become part of everyday life. However, mounting complaints of abuse and unsafe practices have now prompted intervention from the National Human Rights Commission (NHRC).
The Commission has issued notices to all state governments and central authorities, seeking details on how gyms are regulated and monitored.
Trigger for Action: Alarming Complaints
The NHRC's move follows multiple complaints from different parts of the country alleging sexual exploitation and misconduct by trainers in gyms and fitness clubs.
NHRC member Priyank Kanoongo said that several cases involving women, adolescent girls, and minors have surfaced, exposing serious gaps in supervision and accountability.
According to the Commission, vulnerable individuals are often targeted in poorly regulated fitness spaces, where oversight remains weak.
Safety at Risk: Women and Minors in Focus
The Commission has highlighted that young women and teenage girls are particularly at risk in unregulated environments.
Lack of background checks, absence of grievance mechanisms, and inadequate supervision have made many gyms unsafe, especially for first-time users and young trainees.
The NHRC has stressed the need for stricter safeguards to prevent exploitation and harassment.
Health Hazards: Unchecked Supplements and Training Practices
Beyond safety concerns, the NHRC has also flagged serious health risks linked to fitness centres.
Unverified food supplements, unsafe steroids, and excessive training routines have emerged as major threats.
Combined with unqualified trainers, these practices can lead to long-term health damage and even life-threatening complications.
The Commission has warned that uncontrolled physical activity without medical supervision puts users at grave risk.
Regulatory Gaps Under Scrutiny
To address these issues, the NHRC has sought detailed information from:
All state governments
Ministry of Sports and Youth Affairs
Concerned sports authorities
Authorities have been asked to submit existing rules, licensing systems, and monitoring mechanisms governing gyms and fitness clubs.
The aim is to assess whether current regulations are adequate or require urgent reform.
Push for Ethical Standards in the Fitness Industry
The Commission has made it clear that its objective is to curb unethical practices and bring transparency to the rapidly growing fitness sector.
Based on responses received, the NHRC may recommend stricter licensing norms, mandatory certification of

trainers, regular inspections, and grievance redressal systems.

These steps are expected to improve accountability and protect users' rights.

Context: Recent Administrative Developments

The move comes shortly after the appointment of senior IPS officers Anand Swaroop and Anupama Nilekar Chandra to key positions in the Ministry of Home Affairs and NHRC.

These appointments, approved by the Cabinet, signal the government's focus on strengthening institutional oversight.

What Lies Ahead

The NHRC's intervention could mark a turning point for India's fitness industry.

If followed by strong regulatory reforms, it may lead to safer training environments, better professional standards, and stronger protection for gym users nationwide.

Source: https://en.themooknayak.com/society/nhrc-directs-ib-ministry-to-probe-netflix-series-ghooskhor-pandat-over-caste-stereotyping-allegations

NHRC Directs I&B Ministry to Probe Netflix Series "GhooskhorPandat" Over Caste Stereotyping Allegations

The complainant emphasized that in a society already grappling with caste sensitivities, content that vilifies a recognized social group can fuel hatred, disturb public order, and pose a risk to human life and dignity, thereby constituting a violation of human rights.

New Delhi- The National Human Rights Commission of India has stepped into a brewing controversy surrounding a planned Netflix series. The NHRC, taking suo motu cognizance of a formal complaint, has directed the Ministry of Information and Broadcasting to conduct a swift probe into allegations that the upcoming series titled "RishwatkhorPandat" promotes harmful caste-based stereotypes and could incite social discord.

This directive, issued under the powers of the Protection of Human Rights Act,1993, mandates the ministry to submit a detailed Action Taken Report within twoweeks, placing the spotlight squarely on the global streaming giant's content moderation policies in the complex Indian social landscape.

The complaint was lodged by Sanjeev Newar, founder of the social media entity 'Gems of Bollywood, who alleged that the very title of the series, translating to "a Brahmin who is habitually corrupt and takes bribes," is inherently discriminatory. The grievance argues that such a title directly and derogatorily associates a specific caste community with criminal and immoral behavior, going beyond legitimate satire or criticism to instead engage in public humiliation and psychological violence. The complainant emphasized that in a society already grappling with caste sensitivities, content that vilifies a recognized social group can fuel hatred, disturb public order, and pose a risk to human life and dignity, thereby constituting a violation of human rights.

The NHRC bench, presided over by its member Priyank Kanoongo, found prima facie merit in these allegations, prompting immediate legal action. In a x post, Kanoongo stated, " I have received a complaint from GemsOfBollywood stating that NetflixIndia OTT platform is planning to broadcast a program titled "Ghooskhor Pandit".

Such titles and programs target specific castes and communities, subjecting them to criticism and ridicule, shaming the community, and fostering animosity in society. This constitutes a form of psychological violence that threatens to disrupt public order and harm human lives. Therefore, a notice is being issued to the concerned department for necessary action."

Apart from the Rights body, individuals too have been opposing the title. A Bombay High Court advocate Ashutosh Dubey has sent legal notice to Netflix over the title. Dubey stated, he has issued notices to Netflix and the directors of the movie/web series titled "GhooskhorPandat". (Ritesh Shah & Neeraj Pandit)

Using the word Pandit as a synonym for corruption is defamatory, irresponsible, and a direct attack on the dignity of a respected community. Creative freedom does not permit collective stereotyping. Accountability has been formally demanded. The matter will now proceed strictly as per law."

The Print, Online News, 06/02/2026

Source: https://hindi.theprint.in/india/nhrc-issues-notice-to-centre-and-states-on-allegations-of-racket-operating-under-the-guise-of-a-gym-in-mirzapur-up/929452/

एनएचआरसी का उप्र के मिर्जापुर में जिम की आड़ में 'रैकेट' के आरोप पर केंद्र एवं राज्यों को नोटिस

नयी दिल्ली, पांच फरवरी (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मिर्जापुर जिले में एक जिम और फिटनेस सेंटर की आड़ में युवा महिलाओं को 'शोषण और जबरन धर्मांतरण' के लिए निशाना बनाते हुए एक 'संगठित रैकेट' चलाये जाने की शिकायत के मद्देनजर केंद्र सरकार, सभी राज्य सरकारों और केंद्र शासित प्रदेशों को नोटिस जारी किये हैं।
मामले की कार्यवाही से यह बात सामने आयी है।
आयोग ने कहा है कि "युवा मामले और खेल मंत्रालय के सचिव को एक नोटिस जारी किया गया है, जिसमें 'जिम/फिटनेस सेंटर' आदि के लिए किसी भी दिशानिर्देश/नीति/पंजीकरण मानदंडों के संबंध में एक रिपोर्ट प्रस्तुत करने का निर्देश दिया गया है"।
कार्यवाही के अनुसार, मध्यप्रदेश के अनिरुद्ध केशरे ने 28 जनवरी को शिकायत दर्ज कराई। उसने दावा किया है कि मिर्जापुर जिले में, एक जिम और फिटनेस सेंटर की आड़ में एक 'संगठित रैकेट' चलाया जा रहा है, जिसका कथित उद्देश्य युवतियों को 'शोषण और जबरन धर्मांतरण' के लिए निशाना बनाना है।
शिकायतकर्ता ने मीडिया रिपोर्ट का हवाला दिया है जिनमें कथित तौर पर कई महिलाओं को निशाना बनाए जाने का संकेत दिया गया है। उसने आरोप लगाया है कि 'एक पुलिसकर्मी सीधे तौर पर शामिल है' जिससे 'पद का दुरुपयोग, कानून प्रवर्तन में विफलता और मानवाधिकारों, महिलाओं की सुरक्षा और धार्मिक स्वतंत्रता के उल्लंघन' के बारे में गंभीर चिंताएं पैदा होती हैं।
कार्यवाही के अनुसार, इसमें आयोग के हस्तक्षेप की मांग की गई थी तथा 'स्वतंत्र और निष्पक्ष जांच, पीड़ितों की सुरक्षा और पुनर्वास, शामिल पुलिसकर्मी के खिलाफ सख्त कार्रवाई और इस तरह के शोषण को रोकने के लिए जिम और फिटनेस केंद्रों के लिए राष्ट्रव्यापी दिशानिर्देश और नियामक निरीक्षण तैयार करने' की अपील की गई है।
इसमें कहा गया है कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली उसकी एक पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इसका संज्ञान लिया है।
कार्यवाही के अनुसार शिकायत में लगाए गए आरोप, प्रथम दृष्टया, पीड़ितों के मानवाधिकारों का उल्लंघन प्रतीत होते हैं।
कार्यवाही के मुताबिक, आयोग की रजिस्ट्री को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को नोटिस जारी करने का निर्देश दिया गया है, जिसमें उन्हें जिम/फिटनेस सेंटर आदि की स्थापना के लिए दिशानिर्देश/नीति/पंजीकरण नियम और मानक के संबंध में रिपोर्ट प्रस्तुत करने के लिए कहा गया है।

The Print, Online News, 06/02/2026

Source: https://hindi.theprint.in/india/casteist-word-in-film-title-nhrc-issues-notice-to-information-and-broadcasting-ministry/929430/

फिल्म के शीर्षक में 'जातिसूचक शब्द' : एनएचआरसी ने सूचना एवं प्रसारण मंत्रालय को नोटिस भेजा

नयी दिल्ली, पांच फरवरी (भाषा)राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने वेब-आधारित प्लेटफॉर्म पर रिलीज होने वाली एक आगामी फिल्म का शीर्षक "नकारात्मक रूढ़ियों को बढ़ावा देने वाला' और 'एक सामाजिक समूह को बदनाम करने वाला' होने के आरोप पर संज्ञान लेते हुए सूचना और प्रसारण मंत्रालय को नोटिस जारी किया है।

नेटफ्लिक्स पर यह फिल्म 'घूसखोर पंडित' शीर्षक से रिलीज की जानी है और कहानी एक भ्रष्ट पुलिस अधिकारी के इर्द-गिर्द घूमती है, जिसकी एक आकर्षक और रोमांचक रात की योजना तब धराशायी हो जाती है जब वह खुद को दिल्ली के मध्य में घटित हो रही एक वैश्विक साजिश के बीच फंसा हुआ पाता है।

'जेम्स ऑफ बॉलीवुड' के संस्थापक और मामले में शिकायतकर्ता संजीव नेवार ने आरोप लगाया है कि फिल्म में "जातिवादी और भेदभावपूर्ण सामग्री" है।

नेटफ्लिक्स की ओर से तत्काल कोई प्रतिक्रिया नहीं आई।

नेवार ने तीन फरवरी को एनएचआरसी में की गई शिकायत में कहा कि यह शीर्षक सीधे तौर पर एक विशेष जाति को भ्रष्टाचार और अनैतिक व्यवहार से जोड़ता है।

Lok Shakti, Online News, 06/02/2026

Source: https://lokshakti.in/india/nhrc-cracks-down-on-gym-sexual-abuse-cases/

जिमों में यौन शोषण पर एनएचआरसी का सख्त रुख, प्रियंक कानूनगो की चेतावनी

देशभर के जिम और फिटनेस सेंटर्स में ट्रेनर्स द्वारा महिलाओं व किशोरियों के यौन शोषण के मामले राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के रडार पर हैं। आयोग के सदस्य प्रियंक कानूनगो ने इसे सामाजिक, नैतिक व कानूनी अपराध करार देते हुए गहरी चिंता जताई है।
कानूनगो ने बताया कि न केवल शोषण, बल्कि घटिया फूड सप्लीमेंट्स और अनियमित व्यायाम से स्वास्थ्य जोखिम भी बढ़ रहे हैं। सभी राज्य सरकारों, खेल मंत्रालय व प्राधिकरणों को नोटिस जारी कर जिम संचालन के नियमों की जानकारी मांगी गई है।
एक्स पर पोस्ट में कानूनगो ने कई घटनाओं का जिक्र किया और अनैतिक गतिविधियों पर अंकुश की मांग की। इससे पहले मिर्जापुर में जिम के बहाने युवतियों के शोषण व धर्मांतरण के आरोपों पर आयोग ने संज्ञान लिया था।
शहरी इलाकों में फिटनेस का क्रेज बढ़ा तो दुर्भाग्य से अपराध भी। महिलाएं ट्रेनिंग सत्रों में असहज अनुभव साझा कर रही हैं। आयोग की यह कार्रवाई उद्योग में सुधार ला सकती है।
ट्रेनरों की पृष्ठभूमि जांच, सीसीटीवी लगाना व शिकायत तंत्र मजबूत करने की जरूरत है। सरकारों को तत्काल कदम उठाने होंगे ताकि जिम सुरक्षित रहें। यह मानवाधिकारों की रक्षा का महत्वपूर्ण कदम है।

Dainik Bhaskar, Online News, 06/02/2026

Source: https://www.bhaskarhindi.com/other/jim-aur-fitness-centron-mein-yaun-shoshan-ke-mamlon-par-nhrc-sakht-priyank-kanungo-ne-jatai-chinta-1248496

जिम और फिटनेस सेंटर्स में यौन शोषण के मामलों पर एनएचआरसी सख्त, प्रियंक कानूनगो ने जताई चिंता

देश भर में जिम और फिटनेस क्लब्स में ट्रेनर्स द्वारा महिलाओं, बालिकाओं और किशोरियों को लक्षित कर किए जा रहे कथित यौन शोषण के मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर चिंता जताई गई है। इस मुद्दे पर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कड़ा रुख अपनाया है।

है। इस मुद्दे पर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कड़ा रुख अपनाया है। नई दिल्ली, 5 फरवरी (आईएएनएस)। देश भर में जिम और फिटनेस क्लब्स में ट्रेनर्स द्वारा महिलाओं, बालिकाओं और किशोरियों को लक्षित कर किए जा रहे कथित यौन शोषण के मामले पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर चिंता जताई गई है। इस मुद्दे पर राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने कड़ा रुख अपनाया है। प्रियंक कानूनगो ने इसे न सिर्फ सामाजिक बल्कि नैतिक और कानूनी दृष्टि से भी बेहद गंभीर समस्या बताया। उन्होंने यह भी कहा कि जिम और फिटनेस क्लब्स में केवल यौन शोषण ही नहीं, बल्कि स्वास्थ्य से जुड़े खतरे भी तेजी से बढ़ रहे हैं। उन्होंने बताया कि सभी राज्य सरकारों, खेल मंत्रालय और खेल प्राधिकरण को नोटिस भेजे गए हैं। इन नोटिसों के माध्यम से जिम और फिटनेस सेंटरों की स्थापना और संचालन से जुड़ी मौजूदा नियमावली और गाइडलाइंस की जानकारी मांगी गई है। प्रियंक कानूनगो ने सोशल मीडिया प्लेटफॉर्म एक्स पर लिखा, "जिम और फिटनेस क्लब्स में ट्रेनर्स द्वारा महिलाओं/बालिकाओं/किशोरियो को लक्षित कर किए जा रहे यौन शोषण के अनेक मामले देश के कई स्थानों पर प्रकाश में आए हैं। इसके अतिरिक्त स्वास्थ्य संबंधी दृष्टिकोण से भी अमानक फ़ूड सप्लीमेंट व अनियंत्रित शारीरिक गतिविधि भी मानव जीवन के लिए खतरा हैं।" उन्होंने आगे लिखा, "अतः सभी राज्य सरकारों व खेल मंत्रालय एवं खेल प्राधिकरण को नोटिस प्रेषित कर के जिम /फिटनेस सेंटर स्थापित /संचालित करने संबंधी नियमों एवं गाइडलाइन की जानकारी आहूत की है। जिससे कि इस क्षेत्र में अनैतिक गतिविधियों को नियंत्रित करने की दिशा में कार्य किया जा सके।" इससे पहले, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रदेश के मिर्जापुर जिले में जिम और फिटनेस सेंटर की आड़ में युवतियों के शोषण और कथित जबरन धर्मांतरण के गंभीर आरोपों पर संज्ञान लिया था। आयोग ने इसे प्रथम दृष्टया मानवाधिकारों का उल्लंघन मानते हुए संबंधित अधिकारियों से रिपोर्ट तलब की थी। शिकायत में आरोप लगाया गया है कि मिर्जापुर में एक संगठित गिरोह सक्रिय था, जो जिम और फिटनेस सेंटर के माध्यम से युवतियों को निशाना बनाता था। अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है।

Source: https://www.aajtak.in/amp/entertainment/bollywood-news/story/ghooskhor-pandat-title-controversy-film-body-nhrc-sends-notice-to-netflix-tmovg-dskc-2459459-2026-02-05

‘घूसखोर पंडत’ नाम पर विवाद, रजिस्ट्रेशन के बिना रखा टाइटल? मानवाधिकार आयोग पहुंचा मामला

मनोज बाजपेयी स्टारर फिल्म 'घूसखोर पंडत' के नेटफ्लिक्स पर रिलीज होने को लेकर विवाद खड़ा हो गया है. एक फिल्म संस्था ने टाइटल के बिना इजाजत इस्तेमाल पर आपत्ति जताई है और लीगल नोटिस भेजकर दावा किया है कि यह समुदाय की भावनाओं को ठेस पहुंचाता है.
फिल्ममेकर नीरज पांडे की अपकमिंग नेटफ्लिक्स फिल्म 'घूसखोर पंडत' अपनी रिलीज से पहले ही कानूनी पचड़े में फंस गई है. जैसे ही मुंबई में एक भव्य इवेंट के दौरान फिल्म का टीजर लॉन्च किया गया, फिल्म के टाइटल को लेकर हंगामा शुरू हो गया.अब फिल्म संस्थाओं ने नियमों के उल्लंघन का आरोप लगाया है.
फिल्म मेकर्स कंबाइन ने नीरज पांडे और नेटफ्लिक्स को आधिकारिक नोटिस भेजकर फिल्म के नाम पर आपत्ति जताई है. संस्था का दावा है कि मेकर्स ने इंडस्ट्री के तय नियमों के अनुसार इस टाइटल के लिए कोई मंजूरी नहीं ली थी. इंडियन मोशन पिक्चर प्रोड्यूसर्स एसोसिएशन (IMPPA) के सदस्य होने के नाते नीरज पांडे के लिए टाइटल रजिस्टर कराना अनिवार्य था. नोटिस में साफ तौर पर चेतावनी दी गई है कि यदि बिना अनुमति के इस टाइटल का इस्तेमाल जारी रहा, तो मेकर्स के खिलाफ अनुशासनात्मक कार्रवाई की जा सकती है.
'पंडत' शब्द के इस्तेमाल पर क्यों है गुस्सा?
फिल्म का नाम 'घूसखोर पंडत' सोशल मीडिया पर भी काफी चर्चा में है, लेकिन गलत कारणों से. 'पंडित' शब्द आमतौर पर धार्मिक विद्वान या पुजारी के लिए इस्तेमाल होता है. इसे 'घूसखोर' (रिश्वतखोर) जैसे नकारात्मक शब्द के साथ जोड़ने पर कई लोगों ने नाराजगी जाहिर की है. आलोचकों का कहना है कि यह एक पूरे समुदाय की छवि को धूमिल करने की कोशिश है. देखते ही देखते इस फिल्म के नाम ने एक धार्मिक और सामाजिक विवाद का रूप ले लिया है.
वकील ने भी भेजा नोटिस
विवाद यहीं नहीं थमा, मुंबई के वकील आशुतोष दुबे ने भी नेटफ्लिक्स और फिल्म के प्रोड्यूसर्स को एक अलग कानूनी नोटिस थमाया है. इस नोटिस में कहा गया है कि फिल्म का टाइटल पंडित समुदाय की गरिमा पर हमला है और यह मानहानिकारक है. वकील का तर्क है कि अभिव्यक्ति की स्वतंत्रता के नाम पर किसी भी समुदाय को अपमानित करने या समाज में नफरत फैलाने की इजाजत नहीं दी जा सकती. उन्होंने इसे असंवैधानिक और सामाजिक सौहार्द बिगाड़ने वाला कदम बताया है.
NHRC ने भी नोटिस जारी किया
वहीं इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी कार्रवाई शुरू कर दी है. राष्ट्रीय मानवाधिकार आयोग ने सूचना प्रसारण मंत्रालय को नोटिस भेज दिया है. जिसमें कहा गया कि इस प्रकार के टाइटल और कार्यक्रम जाति और समुदाय को लक्षित कर आलोचना,उपहास से इतर समुदाय को लज्जित करते हैं और समाज में वैमनस्यता बढ़ाते हैं जो कि एक प्रकार की मनोवैज्ञानिक हिंसा ही है जिससे पब्लिक ऑर्डर बिगाड़ने व मानव जीवन को अघात पहुंचने का खतरा प्रतीत होता है. इसलिए मामले का संज्ञान लेते हुए केंद्रीय सूचना प्रसारण मंत्रालय को नोटिस जारी किया गया है यह सिर्फ ब्राह्मण समाज का मामला नहीं बल्कि पूरे समाज के ऊपर उंगली उठायी गई.
फिल्म में मनोज बाजपेयी का किरदार
इस फिल्म में मुख्य भूमिका निभा रहे मनोज बाजपेयी 'अजय दीक्षित' नाम के एक भ्रष्ट पुलिस अधिकारी के रोल में हैं. फिल्म में उनके व्यवहार और रिश्वत लेने की आदतों की वजह से उनका निकनेम 'पंडित' रखा गया है. यह पूरी कहानी एक ही रात के घटनाक्रम पर आधारित है. फिल्म में मनोज बाजपेयी के अलावा नुसरत भरूचा और साकिब सलीम भी मुख्य किरदारों में नजर आने वाले हैं.
मेकर्स ने साध रखी चुप्पी
इतने बड़े विवाद और कानूनी नोटिसों के बावजूद, अभी तक नेटफ्लिक्स या नीरज पांडे की प्रोडक्शन टीम की तरफ से कोई आधिकारिक सफाई पेश नहीं की गई है. इंडस्ट्री के जानकारों का मानना है कि विवाद बढ़ने पर फिल्म का नाम बदला भी जा सकता है.

Source: https://www.jagran.com/news/national-nhrc-seeks-report-on-gym-regulations-amid-sexual-abuse-claims-40132447.html

जिम और फिटनेस सेंटर्स की मनमानी पर लगाम की तैयारी, मानवाधिकार आयोग ने उठाया ये कदम

राष्ट्रीय मानवाधिकार आयोग ने देशभर के जिम और फिटनेस सेंटरों में यौन शोषण व स्वास्थ्य जोखिमों पर चिंता जताई है। आयोग ने सभी राज्य सरकारों, खेल मंत्रालय और संबंधित प्राधिकरणों को नोटिस जारी कर जिमों की स्थापना व संचालन के नियमों की विस्तृत जानकारी मांगी है। सदस्य प्रियांक कानूनगो ने महिलाओं और किशोरियों के यौन शोषण तथा निम्न गुणवत्ता वाले सप्लीमेंट्स से होने वाले खतरों पर प्रकाश डाला। आयोग नियामक तंत्रों का आकलन करना चाहता है।

डिजिटल डेस्क, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने यौन शोषण और स्वास्थ्य जोखिमों से जुड़े आरोपों के बीच देशभर के जिम और फिटनेस सेंटर को लेकर बढ़ती चिंताओं का संज्ञान लिया है।

कई शिकायतों पर कार्रवाई करते हुए आयोग ने सभी राज्य सरकारों, खेल और युवा मामलों के मंत्रालय और संबंधित खेल प्राधिकरणों को नोटिस जारी कर जिम और फिटनेस क्लबों की स्थापना और संचालन से संबंधित नियमों और दिशा-निर्देशों की विस्तृत जानकारी मांगी है।

मानवाधिकार आयोग ने जिमों में यौन शोषण का संज्ञान लिया

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने कहा कि देश के विभिन्न हिस्सों से कई परेशान करने वाले मामले सामने आए हैं।

देशभर में कई जगहों पर जिम और फिटनेस क्लबों में प्रशिक्षकों द्वारा महिलाओं और किशोरियों के यौन शोषण के मामले सामने आए हैं।

निम्न गुणवत्ता वाले सप्लीमेंट्स से स्वास्थ्य जोखिमों पर चिंता

उन्होंने खराब नियमों वाले फिटनेस क्लबों में महिलाओं और नाबालिगों की असुरक्षा को उजागर किया। सुरक्षा संबंधी चिंताओं के अलावा कानूनगो ने इस क्षेत्र से जुड़े स्वास्थ्य जोखिमों की ओर भी ध्यान दिलाया।

कहा कि निम्न गुणवत्ता वाले फूड सप्लीमेंट का उपयोग और अनियंत्रित शारीरिक गतिविधियां मानव जीवन के लिए सीधा खतरा है।

मानवाधिकार आयोग ने यह आकलन करने के लिए अधिकारियों से व्यापक जानकारी मांगी है कि पर्याप्त नियामक तंत्र मौजूद है या नहीं।

News24 Hindi, Online News, 06/02/2026

Source: https://hindi.news24online.com/india/arbitrary-actions-of-gyms-and-fitness-centers-curbed-why-human-rights-commission-issue-notices-to-all-states-ministry-of-sports-and-youth-affairs-and-sports-authorities/1494132/

देशभर में जिम और फिटनेस सेंटर्स की मनमानी पर लगेगी लगाम? मानवाधिकार आयोग ने सभी राज्यों को क्यों भेजा नोटिस

देशभर में अब जिम और फिटनेस सेंटर्स की मुश्किलें बढ़ सकती हैं। मानवाधिकार आयोग ने सभी राज्यों, खेल मंत्रालय, खेल प्राधिकरणों को नोटिस जारी किया है। आयोग ने जिम में महिलाओं से बढ़ते अपराध और खराब खाद्य पदार्थों पर संज्ञान लिया है। पढ़िए पूरी रिपोर्ट।
पिछले कुछ सालों से जिम का ट्रेंड काफी तेजी से बढ़ा है। इस बढ़त के साथ लड़कियों से छेड़खानी, खराब प्रोटीन सामग्री जैसी शिकायतें भी सामने आई हैं। इससे युवाओं की क्षमताओं के लिए काफी नकारात्मक बताया गया। अब ऐसे जिम और फिटनेस सेंटर्स पर लगाम लग सकती है। दरअसल, राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने सभी राज्य सरकारों, खेल एवं युवा मामलों के मंत्रालय और खेल प्राधिकरणों को नोटिस जारी किया है। इसमें उन्होंने जिम और फिटनेस केंद्रों की स्थापना, संचालन से संबंधित नियमों और दिशानिर्देशों के बारे में जानकारी मांगी है।
प्रियांक कानूनगो ने कहा कि देश भर में विभिन्न स्थानों पर जिम और फिटनेस क्लबों में ट्रेनर द्वारा महिलाओं, लड़कियों और किशोरियों के यौन शोषण के कई मामले सामने आए हैं। इसके अलावा स्वास्थ्य की दृष्टि से भी घटिया खाद्य पूरक और अनियंत्रित शारीरिक गतिविधियां मानव जीवन के लिए खतरा पैदा करती हैं।
गत दिसंबर में उत्तराखंड की राजधानी देहरादून में घटना सामने आई थी, जहां महिलाओं ने जिम ट्रेनर पर गंभीर आरोप लगाए थे। महिलाओं ने आरोप लगाया था कि जिम में एक्सरसाइज करने वाली महिलाओं से ट्रेनर अश्लील हरकरत करता था। बाद में आपत्तिजनक मैसेज करता था। मामला फिट एंड फाइन जिम का था। महिलाओं ने आरोप पर पुलिस ने जिम ट्रेनर नदीम अंसारी के खिलाफ मुकदमा दर्ज किया था।